

M.S. Maurya S/o Narayan Singh Maurya, age 50 years at C-51, J.P. Colony, Bajrang Marg, Near Tonk Phatak, Jaipur Enforcement Officer Bikaner at present under suspension Head quarter, Jaipur.)

....Applicant

Versus

1. Union of India through Labour Secretary Govt. of India, Labour Building, Sram-Shakti Bhawan, New Delhi.
2. Central Provident Fund Commissioner, Employee Provident Fund Organisation, Central Office Hudco Vishala, 14 Bhikaji Cama Place, New Delhi.
3. Regional Provident Fund Commissioner, Nidhi Bhawan, Vidyut Marg, Jyoti Nagar, Jaipur.

....Respondents

Mr. S.L. Songara, Counsel for the applicant.

Mr. Gaurav Jain, Brief holder for
Mr. N.K. Jain, Counsel for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. N.P. Nawani, Member (Administrative)

O R D E R

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDL.)

The learned counsel for the applicant submits that his Original Application may be disposed of at the stage of admission.

2. Heard the learned counsel for the parties.

3. It is submitted by the learned counsel for the applicant that his case for ^{revelation of his} suspension may be considered sympathetically if he files a representation before the competent authority.

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4. In view of the submissions made by the learned counsel for the applicant, we direct the respondents that in case any representation is filed by the applicant for revocation of suspension, the same may be considered sympathetically and be disposed of with a speaking and reasoned order within a month from the date of receipt of the representation.

5. No orders as to costs.



(N.P. NAWANI)
MEMBER (A)



(S.K. AGARWAL)
MEMBER (J)